

CBI Case No. 242/2019

CBI Vs. M. Waheed (Chinar CGHS)

06.10.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI .
Sh. Harish Dasan, Ld. Counsel for A-7 A.K. Shankaran
alongwith A-7 in person through VC.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The original signed Personal Bond/Surety Bond U/s 437A Cr. PC on behalf of accused A.K. Shankaran has been filed today by Sh. Harish Dasan, Advocate. The accused as well as the surety Sh. Manish Shankaran have also joined the hearing through video conferencing. The surety Manish Shankaran who is the son of accused A.K. Shankaran, has been identified by the Ld. Counsel Sh. Harish Dasan, Advocate. The documents submitted by the surety alongwith the surety bond have been perused. The Personal Bond/Surety Bond is hereby accepted.

No further orders are called for in this case.

File be consigned to Record Room.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/06.10.2020**

CBI vs H.B. Chaturvedi & Others
RC.BD1/2009/E/0008 dated 08.04.2009
U/s 120-B r/w 420, 467, 468 & 471 IPC

06.10.2020.

File taken up today on the application received from the Directorate of Enforcement.

Present:- Sh. Nitesh Rana, Ld. PP for Directorate of Enforcement.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Heard.

It is submitted by the Ld. PP that the Directorate is not having the copies of the documents D-5, D-7, D-12, D-13, D-14, D-15, D-16, D-17, D-18, D-19, D-39 & D-40, which are to be supplied to the accused in this case. He further submits that these documents are part of record in the CBI Case bearing RC No. BD1/2009/E/0008/BS&FC/ND titled CBI Vs. M/s Dwarkadhish Spinners Ltd, which case is also pending disposal before this court. He prays that the IO may be permitted to take the copies of these documents from CBI case file so that these can be supplied to the accused in this case.

In view of the averments made in the application and the oral submissions made by the Ld. PP, the application is allowed. Let the IO of this case visit the court today itself and collect the copies of the above noted documents from the Ahlmad of the court and supply those to the accused at the earliest.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
RADC/NEW DELHI/06.10.2020

06.10.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO S. Sridhar Iyer.
Proceedings against A-4 Ajant Kumar have already abated due to his death vide order dt. 10.02.2020.
None for accused Sahib Singh and Angad Pal Singh.
Sh. Ayush Jindal and Sh. Vansh Chawla, Ld. Counsels for A-5 & A-6 alongwith A-5 in person through VC.
Sh. Amrendra Choubey, Ld. Counsel for A-3 S.C. Rout.
Sh. Siddharth Satija and Ms. Sowjhanya Shankaran, Ld. Counsels for A-7 alongwith A-7 in person through VC.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-8 alongwith said accused in person through VC.
Sh. M.S. Bammi, Ld. Counsel for A-10 Ashish Puri.
A-9 has not been summoned in this case.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Today also, nobody has appeared on behalf of accused Sahib Singh and Angad Pal Singh.

Arguments heard for sometime on the application U/s 207 Cr. PC filed on behalf of A-6 & A-7. The Ld. Counsel appearing for A-7 has taken me through the joint reply filed on behalf of CBI on the last date of hearing to the two separate applications U/s 207 Cr PC filed by this accused. I feel in agreement with the submissions of the Ld. Counsel that the reply filed by the CBI is too concise and vague. There is no specific response on behalf of CBI to the contentions raised by A-7 in these two applications. There is also no specific response on behalf of CBI to the documents referred to in these two applications by A-7, as to whether these had been collected during the course of investigation of this case and whether or not are these relevant to this case.

In view of the same, CBI is directed to file separate detailed replies to the two applications U/s 207 Cr PC filed on behalf of A-7 thereby dealing with each and every contention/document referred to in these two applications. The replies shall be filed within two weeks from today positively with advance copies to the Ld. Defence Counsels.

Adjourned to 27.10.2020 for arguments on all the pending applications U/s 207 Cr PC.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/06.10.2020

Item No. 3

CBI Case No. 403/2019

CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd

06.10.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO Insp. S. Sridhar Iyer.
Sh. Rahul Ranjan, Warden from Jail No. 1 alongwith accused Sunny Kalra produced from JC through VC.
Sh. Bharat Gupta, Ld. Counsel for A-1, A-2, A-3, A-6, A-7 & A-8 alongwith A-2, A-3, A-7 & A-8 in person through VC.
Sh. Abhinandan Gautam, Ld. Counsel for A-5.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 & A-11 alongwith A-11 in person through VC.
Dr. Khushboo Bharadwaj, Ld. Counsel for A-12.
Sh. C.S. Gupta, Ld. Counsel for A-4, A-13 & A-14 alongwith A-13 & A-14 in person through VC.
A-4 i.e. the company M/s Samadhan Management Pvt. Ltd is represented by A-13.
A-9 has not been summoned in this case.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Ld. Counsel Sh. Bharat Gupta, Advocate submits that accused Sajan Kalra, Varsha Kalra, Aarti Kalra and Sanjay Kalra could not return to India on account of the flight restrictions imposed world wide due to Covid -19. He submits that these accused are making every effort to return to India and one last opportunity may be provided to them in this regard.

In view of the submissions made by the Ld. Counsel for these four accused, one last and final opportunity is granted to them to return to India and participate in the proceedings of this case. In case of their failure to do so, appropriate orders as per law will be passed against them.

Adjourned to 27.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/06.10.2020

Item No. 5

CBI Case No. 412/2019

CBI Vs. Chanchal Ghosh Etc

06.10.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Nirmal Mittal, Ld. Counsel for A-1 Chanchal Ghosh & A2 M/s Unitrack Logistics Pvt. Ltd alongwith A-1 in person.
A-2 M/s Unitrack Logistics Pvt. Ltd is a Company and is represented by A-1 Chanchal Ghosh.
Sh. Amarendra Choubey, Ld. Counsels for A-4 S.C. Rout.
Sh. S. Chakraborty, Ld. Counsel for A-5 Ajay Kumar Jena.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-7 P. Shivram Bhat.
Sh. Abhinandan Gautam, Ld. Counsel for Accused No. 6 Pawan Arya.
Accused No. 3 R.K. Sathpathy in person.
(Proceedings qua A-8 & A-9 remain stayed in view of the order dt. 17.02.2020 passed by the Hon'ble High Court in Cri. M.C. No. 883/2020).

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Charges have been framed against accused R.K. Sathpathy today. He was present physically in the court to answer the charges and accordingly put his signatures below his response to the charges framed against him.

Charges have already been framed against the remaining accused. All the accused have plead not guilty..

Accordingly, case is now adjourned for prosecution evidence to

01.12.2020.



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The Ahmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/06.10.2020

CBI Case No. 188/2019

CBI Vs. Shri Chand Etc (Uttar Bharat Govt. Employees CGHS)

06.10.2020.

Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 09.11.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/06.10.2020

CBI Case No. 196/2019

CBI Vs. Subhash Chander Etc (Shri Radha Krishna CGHS)

06.10.2020.

Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 10.11.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/06.10.2020